

# THE HIGH COURT OF KERALA

Kochi-682031

No: H3 167/2017

Date : 19-9-2017

## Quotation Notice

Quotation Number	H3-167/2017
Due date and time for receipt of quotations	5/ 10/2017 up to 2 p.m
Date and time for opening of quotations	5/10/2017 at 3 pm
Date up to which rates are to remain firm for acceptance	5 months from the date of quotation notice.
Designation and address of officer to whom the quotation is to be addressed	The Registrar (Administration) High Court of Kerala
Superscription : Quotation for the supply of spareparts	

Sealed Quotations are invited for the purchase of spareparts of the following description for the repairs of a Hgh Court Vehicle (Tempo Traveller 2005 model)

<i>Sl no</i>	<i>particulars</i>	<i>unit</i>	<i>quantity</i>
1	Wiperblade	Nos	2
2	Mud flap	Nos	4
3	Number Plate	Nos	1
4	Tail Lamp Glass	Nos	1
5	Bulb1016	Nos	2
6	Bulb 1141	Nos	2
7	Bostic	Nos	1
8	C.R Sheet 8 x 4	Lng	1
9	Air Vent	Nos	2
10	Front Grill bottom pannel	Nos	1
11	Fender	Nos	2
12	Front bumper	Nos	1
13	Nut and bolt hard ware, screw	Nos	1
14	Wind shield beeding	Nos	1

The necessary superscription , due date for the receipt quotations, and the name and address of officer to whom the quotation is to be sent are noted above. Any quotation received after the time fixed on the due date is liable to be rejected. Quotations not stipulating period of firmness and with price variation clause condition are liable to be rejected.

Condition

- 1) The acceptance of the quotation will be subject to the approval of the model and rate . The decision of the High Court, on the acceptance of the quotation shall be final
  
- 2) Withdrawal from the quotation after it is accepted or failure to supply within a specified time or according to specification will entail cancellation of the order and the quotationer shall be held responsible for loss if any , caused to the High Court on this account.
  
- 3) Any attempt on the part of tenders or their agents to influence the officers concerned in their favour by personal canvassing will disqualify the tenders.
  
- 4) The prices quoted should be inclusive of taxes , duties ,cesses, etc, which are or may become payable by the contractor under existing or future laws or rules.
  
- 5) Special conditions , if any , printed on the quotation sheets of the tenderer or attached with the tender will not be applicable to the contract unless they are expressly accepted in writing by the purchaser.

6) Acceptance of the quotation constitutes a concluded contract. Nevertheless, the successful tenderer must within a fortnight execute an agreement at his own cost for the satisfactory fulfilment of the contract, if so required.

yours faithfully



K.S Radhakrishnan

Assistant Registrar

For Registrar(Administration)

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19/9/17

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